

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. XXXIII-09/2020- 8828 / Dated: 02.08.2021

It is hereby notified that with effect from 02.08.2021, Mobile App of the Hon'ble Court shall be available on Google Play Store and Apple App Store for download and installation on smart phones.

Users may search for 'Orissa High Court eServices' in Google Play Store or Apple App Store. Advocates/ Litigants may download and install Court's Mobile App in their smart phones to access various e-services such as Case Status, Cause List, New Cases Filed, Judgment/Orders, Notice Board, Display Board, Defect Status, Certified Copy Status, Free Text Search, Pagination, My Diary etc. from the convenience of their smart phones.

The usage of the mobile App has been described in Annexure-A which is also available in the Court's website at <https://www.orissahighcourt.nic.in/mobile-app/>.

By order



02/08/2021

Registrar General

No. XXXIII-09/2020- 8829 (150)

Dated: 02.08.2021

Copy forwarded to:-

1. All Officers of the Court
2. Assistant Registrar-cum-Sr. Secretary to Hon'ble the Chief Justice.

3. Sr. Secretaries/ Secretaries/ P.As attached to Hon'ble Judges to place before their Lordships for kind information.
4. All S.R/ A.S.R & O.C/ Superintendents/ Section Officers of the Court.
5. Peskar, Lawzima Court.
6. Sr. Technical Director, NIC/ Superintendent, Computer Section to upload in the website of Orissa High Court.
7. Notice Board.

for kind information and necessary action.

Dat 2.8.21
Central Project Coordinator

No. XXXIII-09/2020- 8830 (37)

Dated: 02.08.2021

Copy forwarded to:-

1. Chief Secretary to Govt. of Odisha, Bhubaneswar
2. Advocate General, Odisha, Cuttack
3. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
4. All District Judges with a request to intimate Judicial Officers and Bar Associations of the respective Districts.
5. Director, Odisha Judicial Academy, Cuttack
6. Member Secretary, Odisha State Legal Services Authority, Cuttack
7. The Chairman, Odisha State Bar Council, Cuttack
8. President, Orissa High Court Bar Association, Cuttack

for kind information and necessary action.

Dat 2.8.21
Central Project Coordinator



Orissa High Court e-Services

Case Status

- Case Status can be checked by Case Number, Case Number, Advocate Name or Party Name.
- Date Range is to be selected while inquiring through Advocate Name or Party Name.
- If search output is more than 1000, recent 1000 cases will be shown. The user may further refine the search by using date range.
- Detailed Case Status of a particular case can be seen by selecting the case from the list
- Related Judgment/Orders can be viewed or downloaded.
- Any case can also be saved to 'My Diary' by 'Save' button.

The screenshot shows the 'Case Status' search screen in the Orissa High Courts eServices app. It features a search bar with a dropdown menu for 'Case Number'. Below the search bar, there are three more dropdown menus: 'Select Main Type', 'Select Case Type', and 'Choose Year'. At the bottom, there are two buttons: 'RESET' and 'SEARCH'.

Cause List

- Select date and cause list type for complete cause list.
- Cause list can further be refined/sorted by Court Number, Hon'ble Judge Name, Case Number, Advocate Name, Petitioner or Respondent Name. Any one or more combination of these options may be used.
- Cause list can be viewed in the App itself or downloaded in PDF format.

The screenshot shows the 'Cause List' search screen in the Orissa High Courts eServices app. It features a search bar with a dropdown menu for 'Cause List View'. Below the search bar, there are two radio buttons: 'Published' (selected) and 'Prepare'. Below the radio buttons, there are two more dropdown menus: 'Choose Date' (with the value '2021-08-02') and 'Select Bench' (with the value 'All Benches'). At the bottom, there are two buttons: 'RESET' and 'Search'.

New Cases Filed

- Select the range from date and to date to get the new cases filed.
- After submit the range, we received the list in which there are new cases filed number, date, petitioner v/s respondent

Filing No.	Date of Filing	Petitioner V/s Respondent
WPC(OA)/ 173/2014	31/07/2021	NARAYAN NANDA V/S STATE OF ODISHA
WPC(OA)/ 989/2014	31/07/2021	SACHIDANANDA SAHOO V/S STATE OF ODISHA
WPC(OAC)/ 1112/2014	31/07/2021	ANAM CHARAN SAHOO V/S
ABLAPL/ 9497/2021	30/07/2021	KRUSHNA CHANDRA NAIK V/S STATE OF

Display Board

- At a glance live display of the cases taken up in all the Courts.
- The display screen will refresh and update after every 10 seconds.

Court No.	Type : Case No	Court No.	Type : Case No	Court No.	Type : Case No
CHIEF JUSTICES	Not in Session	11	Not in Session	23	Not in Session
1	Not in Session	12	Not in Session	24	Not in Session
2	Not in Session	14	Not in Session	25	Not in Session
3	Not in Session	15	Not in Session	C1(OB)	Not in Session
4	Not in Session	16	Not in Session	C2(OB)	Not in Session
5	Not in Session	17	Not in Session	C3(OB)	Not in Session
6	Not in Session	18	Not in Session	C9(OB)	Not in Session

Judgment/Orders

- Judgment/Orders of preferred establishment can be searched through multiple parameters like Date Range, Case Category, Hon'ble Judge Name, Advocate Name, Party Name and Bench Type.
- Results matching search criteria will be shown and if the search output is more than 1000 judgements/orders, recent 1000 will be shown.
- Any judgment/order can be viewed or downloaded and saved in PDF format.

Orissa High Courts eServices

Judgement/Orders

Case No Date Range

Case Type
Select case type

Case No.

Case Year
Select year

Judgement/Order
 All Judgements Orders

RESET SEARCH

Defect Status

- Status of cases in centralized filing section, whether the case is passed or is under defect and the listing date may be checked.
- Search can be made through Filing number, case number.

Orissa High Courts eServices

< Defect Status

Enquiry by filing number

Select Main Type
Select Main Type

Select Case Type
Select case type

Filing No
Enter filing number

Choose Year
2021

RESET SEARCH

Certified Copy Status

- Status of Copying Application can be obtained through its Inward Number.
- The option will show the status of the copying application viz. Under process, under defect, prepared, delivered etc.

Orissa High Courts eServices

< Certified Copy Status

Select Search Type
Case Number

Select Case Type
Select case type

Case Number

Choose Year
2021

RESET SEARCH

Free Text Search

- Free Text Search on the contents of Judgement/Orders of preferred establishment.
- Minimum 4 characters are to be entered for search
- Following types of search is available:
 - Exact - It will search the exact word or string
 - Any - It will search all or any of the words including similar words.
 - All - It will search all the words including similar words, may be at different places in the judgement/order.
 - Boolean - Boolean is a kind of advanced search. Following boolean operators may be used in Capital Letters between the searched words-
 - > AND for inclusion
 - > OR for alternative
 - > NOT for exclusion

Orissa High Courts eServices

< Free Text Search

Skip to navigation | Skip to main content | A+ | A | A-

Judgements and Orders
High Courts of India

Search Judgements and Orders Fields marked with red color asterisk (*) are compulsory

Orissa High Court

Principal Bench Orissa

Select Case Type

Case Number
Enter Case Number

Year
Enter Year

Petitioner / Respondent
Enter Petitioner / Respondent

- Results matching search criteria will be shown in a list and if the search output is more than 1000 cases, latest 1000 will be shown.
- Search word or string will be highlighted in the judgement/order.
- Search within search feature may also be used on searched results to further refine the search.
- Any judgment/order can be viewed or downloaded and save in PDF format.

My Diary

- This is the most useful feature of the App. The user may save the desired cases in My Diary and can always get updated status of these cases. My Diary will also be available offline i.e. without internet connectivity.

- How to add cases to My Diary

> Cases can be added by Add New Case option in My Diary

itself or from Case status

option.

- Updation of My Diary

> My diary will get automatically updated every day when the app will be opened for the first time. The user may also update the My Diary anytime by using the Update All option.

> Users are requested to remove disposed and unnecessary cases time to time from My Diary so that it updates swiftly and efficiently.

> Updation of My Diary may take some time depending upon the number of cases saved and speed of internet service. During updation, the user may use any other feature of the App or minimize the app and can do any other work on his mobile. The update will continue in the background. The progress of updation may also be seen in the notification bar. After successful Updation, messages will flash in the notification bar. My Diary will also show the time of last update.

> After updation tap "View All" to refresh My Diary

- How the cases are arranged in My Diary



- > Cases in My Diary are arranged date wise as pending and disposed cases.
- > Details of listing like cause list type, Court number and item number are also shown.

- View All

- > Tap on 'View All' to show all the saved cases.

- Search within the cases saved in My Diary

- > Cases saved in my diary may be searched by Party Name, Advocate Name, Case Number, Pending/Disposed or date wise.

- New Judgment/Order

- > If any new judgement/order will be uploaded in any of the cases saved in My Diary after last update, the same will be highlighted with the flag of 'New Judgement/Order'. This flag is displayed until user taps the case to see the details.

- > New Judgment/Order tab would show only those cases wherein New

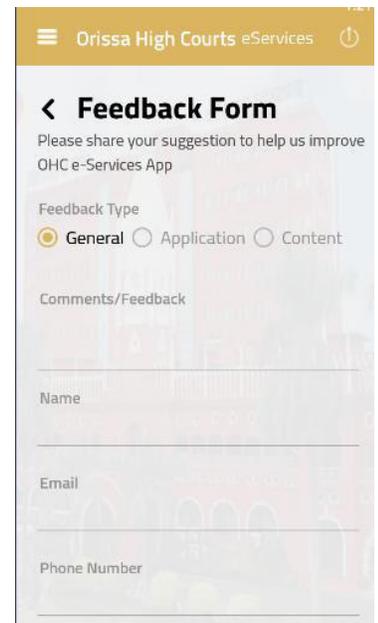
Judgement/Order has been uploaded after last update.

- How to delete a case from My Diary

- > Cases from My Diary can be deleted by long press of the case.

Feedback

- Valuable feedback is requested through feedback form on App.



The screenshot shows the 'Feedback Form' interface within the 'Orissa High Courts eServices' app. At the top, there is a navigation bar with the app name and a power icon. Below the title, a message asks the user to share suggestions to improve the app. The form includes a 'Feedback Type' section with three radio button options: 'General' (selected), 'Application', and 'Content'. There is a text input field for 'Comments/Feedback'. Below this are three more text input fields labeled 'Name', 'Email', and 'Phone Number'.

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. XXXIV-09/2020- 8831 / Dated: 02.08.2021

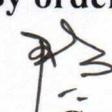
It is hereby notified that with effect from 02.08.2021, the facility of Virtual Courts for online settlement of cases relating to e-challans arising out of traffic violations in the area within the jurisdiction of Commissionerate of Police, Cuttack-Bhubaneswar shall be commenced on pilot basis.

The Hon'ble Court has been pleased to designate the Court of J.M.F.C. (Transport), Cuttack as the 'Virtual Court' for the purpose.

Virtual Courts system can be accessed by visiting the public web portal at <https://vcourts.gov.in/>

The procedure for online settlement of traffic e-challans has been described in Annexure-A. The said procedure can also be referred to in the Court's website at the link <https://www.orissahighcourt.nic.in/virtual-courts/>

By order


02/08/2021
Registrar General

No. XXXIV-09/2020- 8832 (150)

Dated: 02.08.2021

Copy forwarded to:-

1. All Officers of the Court
2. Assistant Registrar-cum-Sr. Secretary to Hon'ble the Chief Justice.
3. Sr. Secretaries/ Secretaries/ P.As attached to Hon'ble Judges to place before their Lordships for kind information.
4. All S.R/ A.S.R & O.C/ Superintendents/ Section Officers of the Court.
5. Peskar, Lawzima Court.

6. Sr. Technical Director, NIC/ Superintendent, Computer Section to upload in the website of Orissa High Court.
7. Notice Board.

for kind information and necessary action.

Dat 2.8.21
Central Project Coordinator

No. XXXIV-09/2020- 8833 (11)

Dated: 02.08.2021

Copy forwarded to:-

1. Chief Secretary to Govt. of Odisha, Bhubaneswar
2. Advocate General, Odisha, Cuttack
3. Additional Chief Secretary in Home Department, Govt. of Odisha
4. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
5. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar
6. District Judge, Cuttack and Khurda with a request to publish the user manual/procedure for online settlement of cases on Virtual Courts in District Court website for information of all concerned.
7. Director, Odisha Judicial Academy, Cuttack
8. Member Secretary, Odisha State Legal Services Authority, Cuttack
9. The Chairman, Odisha State Bar Council, Cuttack
10. President, Orissa High Court Bar Association, Cuttack

for information and necessary action.

Dat 2.8.21
Central Project Coordinator



HIGH COURT OF ORISSA, CUTTACK

Virtual Courts

User Manual for Citizens

<https://vcourts.gov.in/>

INTRODUCTION

In the current scenario, facility is provided for Litigants to file the plaint electronically through e-Filing, pay the Court Fees or Fine online, view the status of the case also online through various channels created for service delivery. However for adjudication purpose the Litigant may have to appear in person or through the Lawyer in the Court. Virtual Courts is a concept aimed at eliminating presence of litigant or lawyer in the court and adjudication of the case online.

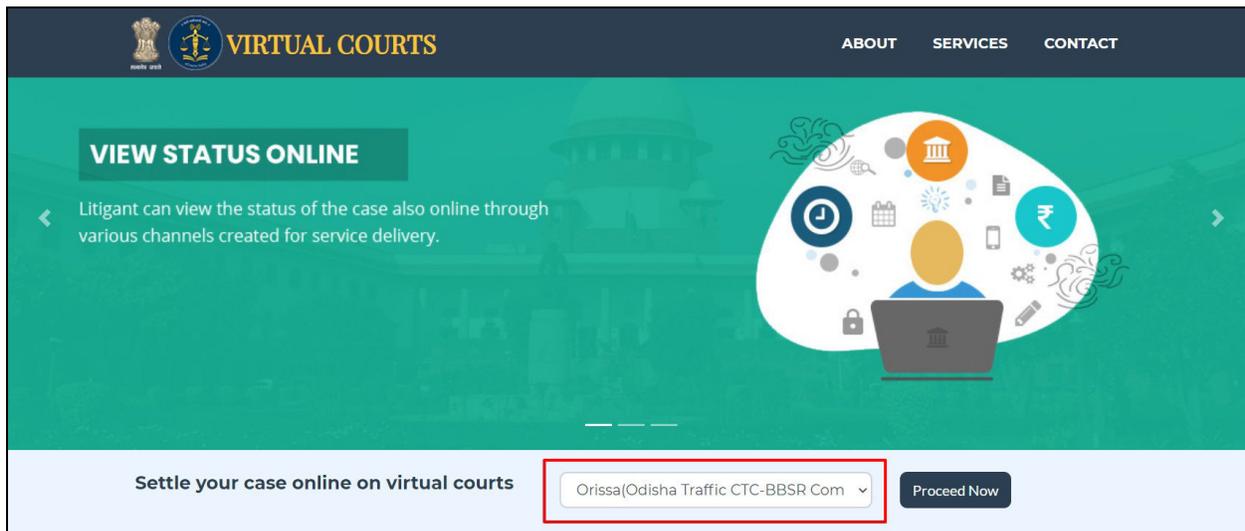
Virtual Courts is truly online court - completely eliminating the need for physical presence of litigant and judge in the court. The system provides several benefits - noticeable drop in pendency of cases, reduced resource requirement and comfort of working at convenient time and location.

Citizens can access the Virtual Courts public web portal and settle their cases online at <https://vcourts.gov.in/>

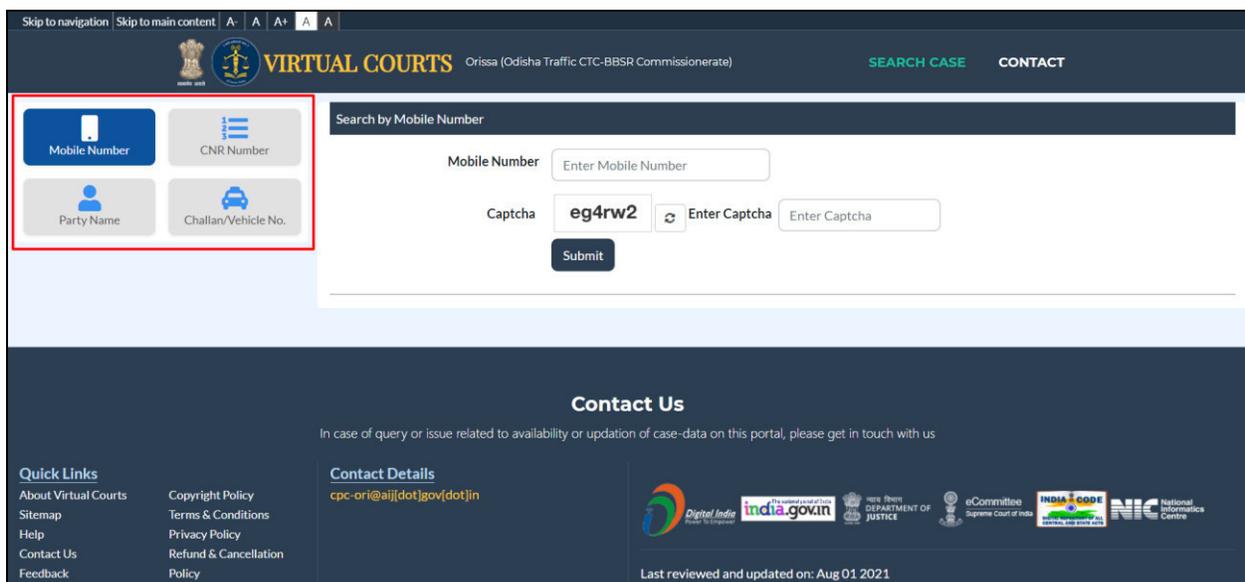
With effect from 02.08.2021, the facility of Virtual Courts for online settlement of cases relating to e-challans arising out of traffic violations in the area within the jurisdiction of Commissionerate of Police, Cuttack-Bhubaneswar shall be commenced on pilot basis in the State of Odisha. The Hon'ble High Court of Orissa has been pleased to designate the Court of J.M.F.C. (Transport), Cuttack as the 'Virtual Court' for the purpose.

PROCESS FOR SETTLEMENT OF CASES ON VIRTUAL COURTS SYSTEM

1. Open URL <https://vcourts.gov.in/> in browser (Google Chrome, Firefox etc.), following screen will be displayed. Select the State and proceed.



2. There are various options for searching the challan.



- Search by Challan Number - Go to the Challan/Vehicle No. tab & enter details.

The screenshot shows the 'VIRTUAL COURTS' search interface. On the left, there are four tabs: 'Mobile Number', 'CNR Number', 'Party Name', and 'Challan/Vehicle No.'. The 'Challan/Vehicle No.' tab is selected and highlighted in blue. A red arrow points to the 'Challan No.' input field, which contains the value '17880190722125221'. Below it, the 'Vehicle No.' field is empty. A captcha 'ma79ky' is displayed with 'Enter Captcha' buttons. A 'Submit' button is at the bottom of the search form.

Below the search form, it indicates 'No. of Records :- 1'. A table shows the search results:

Sr.No.	Offence Details	View
1	Case No. : TC/235/2019 Challan No. : 880190722125221 Party Name : RANJ -HARY Mobile No. : XXXXXX-3936	View

Below this, a detailed table shows the offence information:

Offence Code	Offence	Act/Section	Fine
4528	Allowing unauthorized person to drive vehicle (i) Driver using vehicles without holding driving licence (ii) Driver using vehicle who is underage (iii) Driver using vehicle in contravention of the conditions of learning licence	Motor Vehicle Act,1988 Section: 5 -Responsibility of owners of motor vehicles for contravention of s 3 and 6 Punishable Under: Motor Vehicle Act,1988 Section: 180-Allowing unauthorised persons to drive vehicles	100
Proposed Fine			100.00

At the bottom, it indicates 'No. of Records :- 1'.

- Click on the view link which shows the details of the challan with proposed fine.

The screenshot shows the 'Case Details' page. At the top, there are navigation links: 'HOME', 'SEARCH CASE', and 'CONTACT'. On the left, there are two tabs: 'Party Name' and 'Challan/Vehicle No.'. The 'Challan/Vehicle No.' tab is selected. The search form is partially visible, showing the 'Vehicle No.' field and the captcha 'ma79ky'. A 'Submit' button is present.

Below the search form, there is a 'Back' button. The main content area displays the case details in a table format:

Party Details	
Registration No.	TC/2 3/2019
Date of Registration	27-07-2019
CNR	00252-2019
Challan No.	880190722125221
Name	RANJ -HARY

Current Status	
Received Date	25-07-20
Verified Date	27-07-20
Allocated Date	27-07-20
Proceeded Date	30-07-20

Below the current status table, there is a section for 'FIR Details'.

5. Options Available To Violator:

- a. I wish to pay the proposed fine
- b. I wish to contest the case
- c. My name or mobile number is incorrect. I wish to pay the fine by verifying Engine No. and Chassis No.
- d. My name or mobile number is incorrect. I wish to contest the case by verifying Engine No and Chassis No.

The screenshot shows the 'Case Details' page on the Virtual Courts Orissa website. At the top, there is a navigation bar with 'HOME', 'SEARCH CASE', and 'CONTACT'. Below this is a 'Submit' button. The main content area is titled 'Case Details' and includes a 'Back' button. The details are organized into sections: 'Party Details' and 'Current Status'. Below these is a table of offences.

Party Details				
Registration No.	TC/3/2021			
Date of Registration	20-01-2021			
CNR	ODVC01-00000003-2021			
Challan No.	OR63539210113134540			
Challan Date.	13-01-2021			
Name	SACHIDANANDA BHUYAN			

Current Status				
Received Date	13-01-2021			
Verified Date	20-01-2021			
Allocated Date	20-01-2021			
Date of Proceeding	20-01-2021			

Offence Code	Offence	Act	Section	Fine
6433	Driving LMV with excess speed	Motor Vehicle Act,1988 - 1	Motor Vehicle Act,1988 Section: 183(1)-Driving at excessive speed,etc. Punishable Under: Motor Vehicles Act, 1988 Section:183(1)-Driving at excessive speed,etc.	1
Proposed Fine				1.00

★ Choose one of the following options

- wish to pay the proposed fine.
- wish to contest the case.
- My name or mobile number is incorrect.I wish to pay the fine by verifying Engine No and Chasis No.
- My name or mobile number is incorrect.I wish to contest the case by verifying Engine No and Chasis No.

6. Verify the OTP and Click on checkbox "I agree to the Terms and Conditions", "I have understood the contents of Special Summons...". Then Click on "Accept & Pay" Button.

Mobile Number

OTP

[Click here to view summons](#)

I agree to the Terms and Conditions.
 I have understood the contents of Special Summons. I wish to pay the fine mentioned therein

[Contact Us](#)

7. Summon can be viewed online by clicking “Click here to view summons”.

CNR No. ODVC01-00000003-2021 **Consumed by virtual court 13-01-2021**



SUMMONS FOR SUMMARY DISPOSAL OF TRAFFIC CHALLAN
 (under Section 208 of the Motor Vehicle Act, 1988)
Case No. TC/3/2021

TO,
Registered owner or vehicle user SACHIE [REDACTED] UYAN
Date 13-01-2021 and Time 00:00:13
Registered Vehicle No. OD2 [REDACTED] 07
Place
Registered Mobile 91 [REDACTED] 71
Traffic Challan No. OR63 [REDACTED] 4540

On above mentioned date, time and place, aforementioned Vehicle, registered in your name or driven by you, was found to be in violation of

1) Offence - Driving LMV with excess speed

Section/Rule/Regulation 183(1)-Driving at excessive speed,etc. of Motor Vehicle Act,1988 and, therefore, you have committed traffic violation punishable under Section Driving at excessive speed,etc.- of - (Fine amount ₹ 1)

You are, therefore, charged accordingly vide above mentioned case number and called upon to pay total Fine of ₹ 1.00.

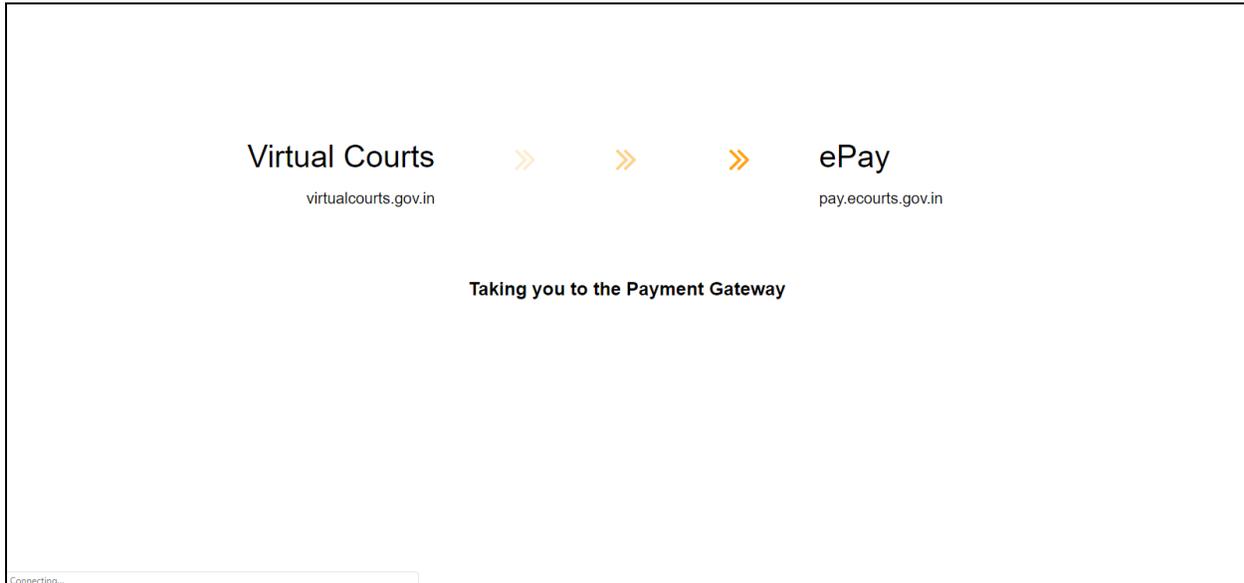
You may plead guilty to the aforesaid charge and remit to the court at web portal <https://vcourts.gov.in> total fine as above or you may contest the case as per law.

29-01-2021

**ODISSA JUDGE
 VIRTUAL COURT (TRAFFIC),**

The intimation is automatically generated through Virtual Courts System through secured login of Judge user and after due verification it has been broadcasted, as such autogenerated intimation does not require physical signature

8. Connecting to Payment Gateway



9. Payment Gateway page.

The screenshot displays the 'Confirm Details' step of the payment gateway process. The page header includes 'FMS | @dishha ECHALLAN' and a 'Guest User' profile. A progress bar at the top shows four steps: 1. Challan Details, 2. Depositor Details, 3. Confirm Details (current step), and 4. Make Payment. The main content area is titled 'Confirm Details' and includes a warning: 'Please check the entered details before proceeding to payment'. Below this, there are three sections: 'Challan Purpose', 'Department Specific Information', and 'Depositor Details'. Each section contains a table of input fields with pre-filled or default values.

Head of Account	Purpose	Amount	Challan Number	Challan Date
0070-01-102-0014-02101-00 0	Virtual Courts Fine	1.00		

Department Reference ID	Additional Information 1	Additional Information 2	Additional Information 3
VODVC01DF20213S	ODVC01	ODVC0100000032021	newcase

Additional Information 4	Additional Information 5	Additional Information 6
VF	Orissa Traffic Department	CTCLAW012

Depositor Name	Address Line1	Address Line2	State
SACHIDANANDA BHUYAN	NA	NA	NA

District	Pin	Phone Number	Email
	411001	9778260318	NA

As per RBI Guidelines all cards (physical and virtual) shall be enabled for use only at contact-based points of usage [viz. ATM's and Point of Sale (POS) devices]

Payment Details

Debit/Credit Card

Internet Banking

BHIM UPI

NEFT

Please enter your card details

Card Number

Expiry Date/Valid Thru

Month Year CVV/CVC 4-DBC

Name of the card holder

Use your GSTIN for claiming input tax (Optional)

Cancel

Order Summary

Order No.:
3 58D

Merchant Name:
Odisha Cyber Treasury DTI

Amount: 1.00

Processing fee:

GST:

Total:

APMID: PG_TRANS_396

You can check the transaction status using the following link - [Click Here](#)



10. Payment Acknowledgement

Virtual Courts Digital Payment

Transaction Successful

ACKNOWLEDGEMENT
Orissa Traffic Department

Department	Traffic	District	Cuttack
Challan Number	OR63539210113134540	Case Number	TC/3/2021
CNR Number	ODVC01-00000003-2021	Vehicle Number	OD25K2007
Driving License No.		Virtual Court No.	1-ODISSA JUDGE,VIRTUAL COURT (TRAFFIC)
Challan Date	13-01-2021 13:45:40	Challan Receipt Date	29-01-2021
Offender's Name	SACHIDANANDA BHUYAN	Intimation Date	13-01-2021 13:45:40
Circle Name	(Police Name: prafulla das).	Vendor Status	S

Offence Description	Acts and Sections	Fine
6433 - Driving LMV with excess speed	Motor Vehicle Act, 1988 - 1 Motor Vehicle Act, 1988 Section: 183(1)-Driving at excessive speed,etc. Punishable Under: Motor Vehicles Act, 1988 Section:183(1)-Driving at excessive speed,etc.	1

Sum Of Received Rs.	1.00
Payee Name.	SACHIDANANDA BHUYAN
Date and Time of Payment of fine	2021-01-29
Reporting officer	Transaction Id 30ECAA43BF
Direction to release Impounded document	Accepted breach
Note taken on RC or DL	No
Case Closed	Yes

Generated automatically without human intervention, Hence no physical signature necessary.

Note : Acknowledgement is subject to realization of the amount.

Print

Thank You

[Back to home](#)

11. Contest option.

Date of Proceeding		20-01-2021		
Offence Code	Offence	Act	Section	Fine
6433	Driving LMV with excess speed	Motor Vehicle Act,1988 - 1	Motor Vehicle Act,1988 Section: 183(1)-Driving at excessive speed,etc. Punishable Under: Motor Vehicles Act, 1988 Section:183(1)-Driving at excessive speed,etc.	1
Proposed Fine				1.00

★ Choose one of the following options

- I wish to pay the proposed fine.
- I wish to contest the case.
- My name or mobile number is incorrect.I wish to pay the fine by verifying Engine No and Chasis No.
- My name or mobile number is incorrect.I wish to contest the case by verifying Engine No and Chasis No.

12.Settlement of cases by verifying Engine No. and Chassis No. if name or mobile number is incorrect

**VIRTUAL COURTS** Orissa (Orissa Traffic Department) HOME SEARCH CASE CONTACT

- I wish to pay the proposed fine.
- I wish to contest the case.
- My name or mobile number is incorrect.I wish to pay the fine by verifying Engine No and Chasis No.
- My name or mobile number is incorrect.I wish to contest the case by verifying Engine No and Chasis No.

Owner Name: Test Owner Name 788

Chasis No. Tes***** OR

Engine No. Tes*****

Payee Name: Same as Owner name.

Payee Mobile Number:

OTP:

[Click here to view summons](#)

- I agree to the **Terms and Conditions**.
- I have understood the contents of Special Summons.

FREQUENTLY ASKED QUESTIONS-FAQS

1. If I pay the fine online, will I get the receipt?

Answer: Yes, on successful payment, receipt is issued immediately. The receipt can be downloaded or printed.

2. I have received an SMS to visit the site and pay fine. How do I proceed?

Answer: Go to the eCourts web portal and click on the virtual courts link. Select the state; a screen with different search options will be provided. You can search your case using any one option. Once you locate your case, click the 'view' link for case details and next step. As next step, you may proceed to pay fine or you may request to contest. OTP verification is required in either case.

If you choose to pay the fine, you will be directed to the payment gateway through ePay for further processing. Receipt will be provided on successful transaction.

If you choose to contest the case, you will be given the physical court name and the date for the case.

(Virtual Courts > State > Search Case (Mobile no/ CNR no/Party name/Challan or Vehicle no) > View > Pay Fine/ Request to Contest > OTP verification > payment/transfer to court > acknowledgement)

3. I don't want to pay the fine online. Can I transfer the case to court?

Answer: Yes, the case can be transferred to court. Search your case using any one of the search criteria- mobile no, CNR no, Party name, vehicle/challan no. Click on 'View' link in the case information; detailed challan is displayed. Select 'I wish to contest the case' radio button. The

system will prompt for OTP verification. On successful verification, submit button will be displayed. Fill in the desired information and click 'Submit'. An acknowledgement message will displayed along with the court name and date assigned for your case.

(Virtual Courts > State > Search Case (Mobile no/ CNR no/Party name/Challan or Vehicle no) > View >Request to Contest > OTP verification > Acknowledgement)

4. My phone number in the challan is incorrect, but I want to pay the fine/request to contest. What is the procedure?

Answer: If mobile number is incorrect you may choose option of payment/request to contest using engine and chassis number instead of OTP verification. The system will verify the engine and chassis number from RTO data. On successful verification, you can proceed for the next step.

(Virtual Courts > Court > Search Case > View > Pay Fine using Engine and Chassis no/ Request to Contest using Engine and Chassis no> OTP verification > payment/transfer to court>acknowledgement)

5. I have paid the fine, but didn't receive acknowledgement/ receipt. What can be done?

Answer: This can happen when payment success cannot be verified by the system. In such cases, access the case details from the virtual court site. Click on the 'view' link and then click 'Reprint'. You can reprint/ view the receipt after OTP verification.

(Virtual Courts > Court > Search Case > View >Reprint> OTP verification >Acknowledgement)

6. I have lost the online fine payment receipt. Can I download it again?

Answer: Yes. Access your case details through search menu. The status of the case is now 'Paid'. Click on the 'view' link and then click 'Reprint'. You can reprint/ view the receipt after OTP verification.

(Virtual Courts > Court > Search Case > View >Reprint > OTP verification >Receipt)

7. If I request to contest the case, how will I know in which court the case is transferred?

Answer: When a user chooses 'Request to Contest' option, the acknowledgement message displays the assigned court and date for the case.

8. How to view my summon?

Answer: A Summon can be viewed only after user initialises payment or requests to contest. Once OTP is verified, user can see a link 'Click here to view summon'. Click the link to view summon.

(Virtual Courts > State > Search Case (Mobile no/ CNR no/Party name/Challan or Vehicle no) > View > Pay Fine/ Request to Contest>OTP verification>Click to view summon link)

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

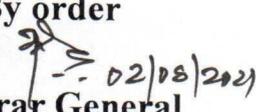
No. XXXIII-22/2016-20- 8834 / Dated: 02.08.2021

It is hereby notified that with effect from 02.08.2021, the facility for making online payment of Fine shall be available for litigants in the District & Subordinate Courts of the State connected to CIS (Case Information System).

e-payment of Court fine can be made by visiting the portal <https://pay.ecourts.gov.in>

The procedure for e-payment of Court fine has been described in Annexure-A. The said procedure can also be referred to in the Court's website at the link <https://www.orissahighcourt.nic.in/epay-fine/>

By order


- 02/08/2021
Registrar General

No. XXXIII-22/2016-20- 8835 (150)

Dated: 02.08.2021

Copy forwarded to:-

1. All Officers of the Court
2. Assistant Registrar-cum-Sr. Secretary to Hon'ble the Chief Justice.
3. Sr. Secretaries/ Secretaries/ P.As attached to Hon'ble Judges to place before their Lordships for kind information.
4. All S.R/ A.S.R & O.C/ Superintendents/ Section Officers of the Court.
5. Peskar, Lawzima Court.
6. Sr. Technical Director, NIC/ Superintendent, Computer Section to upload in the website of Orissa High Court.
7. Notice Board.

for kind information and necessary action.


Dat 2-8-21
Central Project Coordinator

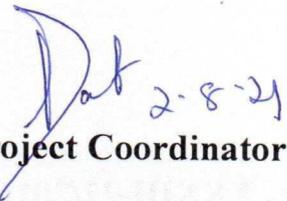
No. XXXIII-22/2016-20- 8836(39)

Dated: 02.08.2021

Copy forwarded to:-

1. Chief Secretary to Govt. of Odisha, Bhubaneswar
2. Advocate General, Odisha, Cuttack
3. Additional Chief Secretary in Home Department, Govt. of Odisha
4. Principal Secretary to Govt. of Odisha, Law Department, Bhubaneswar
5. Principal Secretary to Govt. of Odisha, Finance Department, Bhubaneswar
6. All District Judges with a request to intimate Judicial Officers and Bar Associations of the respective Districts and to publish the user manual/procedure for e-payment of fine in District Court website for information of all concerned.
7. Director, Odisha Judicial Academy, Cuttack
8. Member Secretary, Odisha State Legal Services Authority, Cuttack
9. The Chairman, Odisha State Bar Council, Cuttack
10. President, Orissa High Court Bar Association, Cuttack

for information and necessary action.


Central Project Coordinator



HIGH COURT OF ORISSA, CUTTACK

e-Pay – Digital Payment of Fine

<https://pay.ecourts.gov.in/>

INTRODUCTION

The facility of online payment of Fine in District & Subordinate Courts of Orissa has been started on ePay Portal (<https://pay.ecourts.gov.in>) along-with earlier available facility of Court Fees.

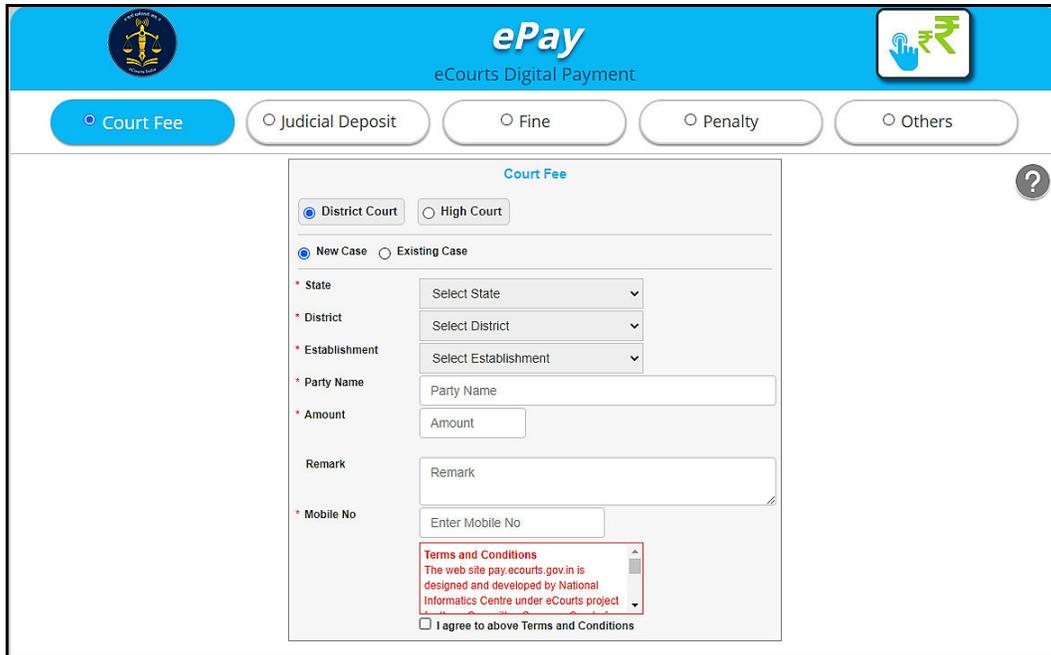
ePay Portal is directly integrated with IFMS Odisha, e-Receipt 2.0 of Directorate of Treasuries and Inspection, Finance Department, Government of Odisha. This facility may be availed through Net-banking, Debit/ Credit Cards and BHIM UPI.

This facility is available 24X7 and can be availed anywhere anytime to online deposit the amount of fine as ordered by concerned Court.

Receipt of Payment of Fine generated from ePay portal will be submitted by the litigant/ learned advocate in the concerned Court. The payment will be verified by the Court Staff using the facility provided in the NJDG intra dashboard.

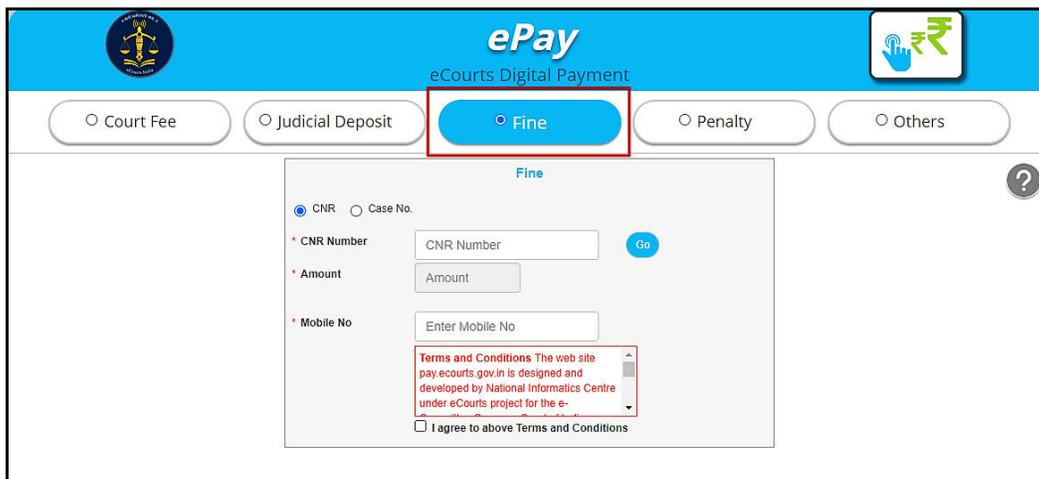
PROCESS FOR e-PAYMENT OF FINE

1. Open URL <https://pay.ecourts.gov.in> in browser (Google Chrome, Firefox etc.), following screen will be displayed.



The screenshot shows the ePay interface for 'eCourts Digital Payment'. The top navigation bar includes the ePay logo and a payment icon. Below the navigation bar, there are five tabs: 'Court Fee', 'Judicial Deposit', 'Fine', 'Penalty', and 'Others'. The 'Court Fee' tab is selected and highlighted in blue. The main content area is titled 'Court Fee' and contains several form fields: 'District Court' (selected) and 'High Court' (unselected) radio buttons; 'New Case' (selected) and 'Existing Case' (unselected) radio buttons; 'State' (dropdown menu), 'District' (dropdown menu), and 'Establishment' (dropdown menu); 'Party Name' (text input); 'Amount' (text input); 'Remark' (text area); and 'Mobile No' (text input). At the bottom, there is a 'Terms and Conditions' section with a checkbox for 'I agree to above Terms and Conditions'.

2. Choose Fine as Payment type.



The screenshot shows the ePay interface for 'eCourts Digital Payment'. The top navigation bar includes the ePay logo and a payment icon. Below the navigation bar, there are five tabs: 'Court Fee', 'Judicial Deposit', 'Fine', 'Penalty', and 'Others'. The 'Fine' tab is selected and highlighted in blue. The main content area is titled 'Fine' and contains several form fields: 'CNR' (selected) and 'Case No.' (unselected) radio buttons; 'CNR Number' (text input) with a 'Go' button; 'Amount' (text input); and 'Mobile No' (text input). At the bottom, there is a 'Terms and Conditions' section with a checkbox for 'I agree to above Terms and Conditions'.

3. NOTE:- Fine can only be paid for existing cases.

4. For identifying the existing case, choose from “CNR Number” OR “Case Number”
5. CNR Number is a unique 16-digit alphanumeric number, which is assigned to each case filed to accurately identify any case in India. CNR number can be found from eCourt services website or from Kiosks located in Court premises, you may also contact concerned court staff for CNR number.
6. For finding Case Particulars through CNR Number simply type unique 16 Digit CNR number and then Click on GO to display case particulars. Kindly verify particulars before proceeding.
7. For finding case particulars through Case Number, Select State(Orissa)→ Relevant District → Relevant Establishment → Case Type and then enter Case Number and Year and Click on GO to display case particulars. Kindly verify particulars before proceeding.

The screenshot displays the ePay interface for digital payment of a fine. At the top, there is a blue header with the ePay logo and the text "eCourts Digital Payment". Below the header, there are navigation tabs for "Court Fee", "Judicial Deposit", "Fine" (selected), "Penalty", and "Others".

The main content area is titled "Fine" and contains a form with the following fields and options:

- CNR Case No.
- * State: Orissa (dropdown)
- * District: Anugul (dropdown)
- * Establishment: District and Sessions Judge, Anu (dropdown)
- * Scheme: 0070-01-102-0049-02215-000-Fil (dropdown)
- * Case Type: Criminal Complaint (dropdown)
- * Case Number: 1 (input field)
- * Year: 2018 (input field)
- Go (button)
- Court No. : 1
- Designation :DISTRICT & SESSIONS JUDGE
- * Party: M/s Q d Engineering (dropdown)
- Enter New Party Name (input field)
- * Amount: 1 (input field)
- Rupees One Only
- * Mobile No: 9 8 (input field)
- Terms and Conditions (text area, highlighted in red)
- I agree to above Terms and Conditions
- Generate OTP (button)
- * Enter OTP: 5/54 (input field)
- Verify (button)
- 1:36 (timer)
- OTP Sent to your mobile number (notification)

8. Thereafter, choose the name of party who is depositing Fine in Case from dropdown list, if party name is not in drop-down list or any new party is depositing fine then enter name in "Enter New Party Name" box.
9. Enter Amount of Fine as implicated by Court and Mobile Number.
10. Select the check box for "I Agree to above Terms and Conditions".
11. Click on Generate OTP and an OTP will be received on your mobile.
12. Enter OTP and click on "Verify" button. If OTP is not received, user can regenerate the OTP after 2 minutes.
13. After verification, the user will be redirected to the page of IFMS Odisha (e-Receipt 2.0) for payment the amount of fine.

Confirm Details

Please check the entered details before proceeding to payment

Challan Purpose

Head of Account	Purpose	Amount	Challan Number	Challan Date
0070-01-102-0049-02215-000	Fines and Confiscation	1.00		

Department Specific Information

Department Reference ID	Additional Information 1	Additional Information 2	Additional Information 3
FC 43L	OC 01	OC 018	Criminal Complaint/0000001/2018
Additional Information 4	Additional Information 5	Additional Information 6	
GF	District and Sessions Juc ul	AN 05	

Depositor Details

Depositor Name	Address Line1	Address Line2	State
M/S Engineering Pvt	NA	NA	NA
District	Pin	Phone Number	Email
NA	4	5 8	NA

Total Amount: 1.00

Depositor Identification

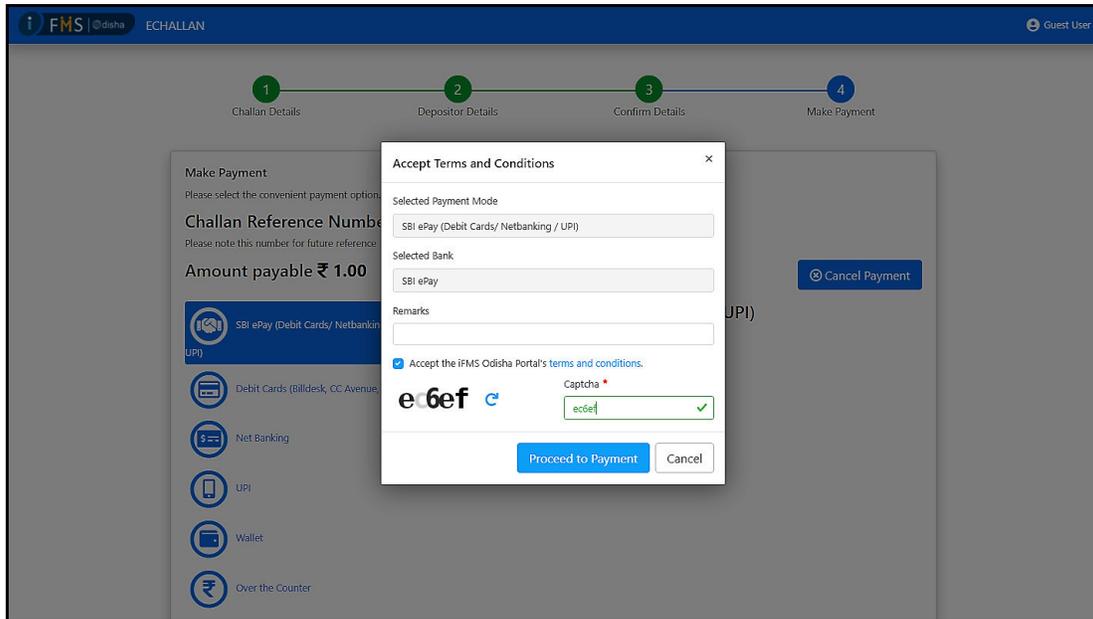
Identification Type	ID number
ID description	

Previous Next

Contact Us
1800 3456 739
dticentrallocation@gmail.com

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14. Thereafter, List of Banks/Payment Gateways integrated with IFMS Odisha (e-Receipt 2.0) will be displayed. Choose Payment Gateway option if you want to avail facility of payment through Credit/ Debit Card or Net banking from other banks associated with payment gateway and then click on “Proceed to Payment”.



15. After selecting appropriate payment option and providing the required details, click on “Pay Now” button to proceed further.

16. Make the payment to complete the transaction.

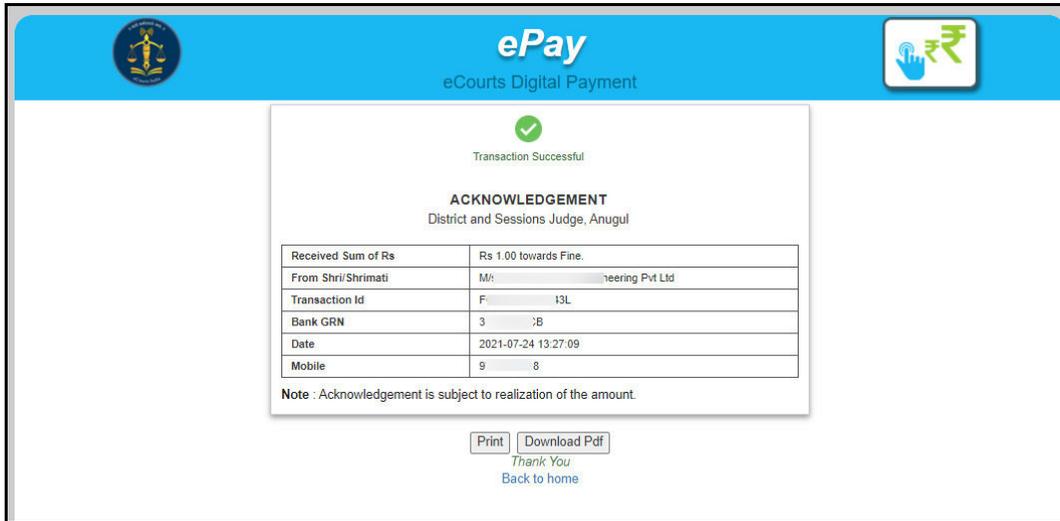
17. Payment successful message will be displayed by concerned bank.

18. Thereafter, bank will redirect back to IFMS Odisha (e-Receipt 2.0) website and IFMS will display a successful message and will also display Challan Receipt of IFMS Odisha (e-Receipt 2.0)

19. Click Back to Department web site button to return to ePay website.

20. ACKNOWLEDGMENT slip from eCourts ePay will be displayed like this, "Please Print" or "Download PDF". It is important to note that this PDF is

required as proof of payment of Fine. Therefore, do not forget to print or download this PDF.



21. Use this ACKNOWLEDGEMENT slip as proof of payment of fine and submit it in the concerned court. Court will verify it.

